

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 105 OF 2019 &
IA NO. 1167 OF 2019**

Dated: 19th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Adani Electricity Mumbai Limited	Appellant(s)
Vs.		
The Maharashtra Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Ramanuj Kumar
Mr. Manpreet Lamba

Counsel for the Respondent(s) : Ms. Pratiti Rungta for R-1

ORDER

IA NO. 1167 of 2019

(Application for amendment of the memo of appeal)

For the reasons set out in the application, the IA is allowed on payment of cost of **Rs.2,000/- (Rupees two thousand only) to a charitable organization, namely "National Association for the Blind, Delhi State Branch, Sector-5, R.K. Puram, New Delhi-110 022** within two weeks from today.

Additional counter, if any, to amended Appeal shall be filed within four weeks' after duly serving copy on the other side.

APPEAL NO. 105 OF 2019

List the matter on **30.09.2019**.

(S. D. Dubey)
Technical Member
pr/vt

(Justice Manjula Chellur)
Chairperson